

THE NINTH SCHEDULE

[See section 157 (2)]

FORM OF INVENTORY OF PROPERTY DISTRAINED AND NOTICE OF SALE

To

Shri/Shrimati

residing at

Please take notice that I have this day seized the property specified in the inventory annexed hereto, for the value of _____ due for the liability. Here describe liability mentioned in the margin for the period commencing on the _____ day of _____ 19_____, and ending with the _____ day of _____ 19_____, together with Rs. _____ due for service of notice of demand, and that unless within ten days from the date of the service of this notice you pay to the Commissioner the said amount, together with the costs of recovery, the said property will be sold by public auction.

Dated this _____ day of _____ 19_____.

(Signature of officer executing the warrant)

Inventory,

(Here state particulars of property seized.)